

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 2

CP No. 25/Chd/Hry/2023

Under Section 241, 242, CA 2013

In the matter of:-

Sudhir Narang

.....Petitioner

Vs.

Adholic Adworld Pvt. Ltd. & Ors.

.....Respondent

Present :

Mr. Yashoj Guglani, Advocate for the petitioner.

Heard. Issue notice of this petition to the respondent for 29.05.2023 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondent-corporate debtor, as available on the master data of the company.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within two weeks.

The respondent is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite

and rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 29.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN